

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5269

ANSWERED ON:05.09.2011

ALLOTMENT OF FOREST LAND

Baitha Shri Kameshwar ;Dhotre Shri Sanjay Shamrao;Rajaram Shri Wakchaure Bhausahab;Wankhede Shri Subhash Bapurao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the criteria for allotment of forest land to individual persons for the developmental purposes in the country, State-wise;
- (b) whether the revenue has been collected on such land by the Government; and
- (c) if so, the details thereof, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Diversion of forest land for non-forest purpose, including allotment of forest land to individual persons for developmental projects, requires prior approval of the Central Government under the Forest (Conservation) Act, 1980. Approvals under the Forest (Conservation) Act, 1980 are accorded keeping in view floral and faunal significance of the forest land proposed for diversion, feasible alternatives, number and nature of beneficiaries and nature and extent of the benefits likely to accrue from the proposed diversion.

(b)&(c) Approvals under the Forest (Conservation) Act, 1980 for diversion of forest land for non-forest purposes are subject to realization of cost of creation and maintenance of compensatory afforestation, Net Present Value (NPV), cost of afforestation of safety zone (in case of mining project), cost of implementation of wildlife conservation plan (wherever stipulated) etc., by the State/UT Government concerned from the concerned user agencies/individual persons. These amount, realized by the State/UT Governments are transferred to the Ad-hoc CAMPA. State/UT-wise details of the amount transferred to the Ad-hoc CAMPA as on 30.06.2011 is annexed.